## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-16/137/ND/17

In the matter of:

Intelligrape Software (P) Limited

....PETITIONER

SECTION:

Under Section 441 (92, 96 & 129)

Order delivered on 29.1.2018

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner

For the Intervener

/Op. Creditor

: Mr. Gursat Singh, Advocate

Mr. Vivek Malik, Advocate

Respondent/Corporate Debtor:

10.0

:

**ORDER** 

At the request of the petitioner, the matter is adjourned to 15.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-Sd/-

Surjit

29.1.2018